

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAI PUR BENCH, JAIPUR.

CP 79/2002 in OA 589/2000

DATE OF ORDER: 5.3.2003

Jai Singh son of Shri Shivnath Gurjar, aged about 53 years, resident of Village and Post Sumelkalan Khuntla, Sinkadara (Dausa). Removed from the post of Regular Mazdoor Telecom Department.

.... Applicant.

VERSUS

Shri Sidharth Pokharna, Director, Telecom Maintenance/ Dy. General Manager, Maintenance Northern Telecom Region, PGMTD Complex, Jaipur.

.... Respondent

Mr. C.B. Sharma, Counsel for the applicant.

Mr. Tej Prakash Sharma, Counsel for the respondent.

CORAM:

Hon'ble Mr. H.O. Gupta, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

This Contempt Petition has been filed for the alleged wilful disobedience of the ~~order~~ of this Tribunal dated 17.7.2003 passed in OA 589/2000.

During the course of arguments, the learned counsel for the respondent submits that he has filed reply today, giving a copy to the other side. Let the reply filed be taken on record. He further submits that the order of the Tribunal has been fully complied with and, therefore, this Contempt Petition is not maintainable. The learned counsel for the applicant, who is present in the court, after going through the reply of the respondent contemner submits that in the circumstances, he does not want to proceed further with this

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Contempt Petition.

3. Accordingly, this Contempt Petition is dismissed.
Noticee is discharged.


(M.L. CHAUHAN)
MEMBER (J)


(H.O. GUPTA)
MEMBER (A)